

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-1237/PB/2018
CA/240/2020, IA/111/2021, IA/5667/2022, IA/1219/2023

IN THE MATTER OF:

M/s. Edelweiss Assest Reconstruction Co. Ltd. ...PETITIONER

Vs

M/s. Angad Infrastructure Pvt. Ltd. ...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 05.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Abhishek Kumar Jaiswal in
IA/5667/2022 & IA/1219/2023.

For the RP

:Adv. Sanjay Bhatt, Adv. Apoorva
Chowdhury, Adv. I.P.S. Oberoi.

ORDER

IA/111/2021

None appeared on behalf of the Applicant at the time of hearing of the matter. On perusal of the prayer clause it emerges that direction has been sought to the Respondent IRP to serve a copy of the Information Memorandum and Resolution Plan to the Applicant. Ld. Counsel on behalf of the RP is present and submitted that by virtue of the order dated 24.04.2024 Applicant has already been treated as Financial Creditor and has now become the Member of the CoC. Therefore, this prayer has now become infructuous. In view of the fact that Applicant itself is a Member of the CoC and in view of the fact that the Applicant is not present today, this application is **dismissed** as infructuous.

CA/240/2020, IA/5667/2022 & IA/1219/2023

List the matter on **22.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)